

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.20
C.A. No. 85/2024 in
C.P.No. 89/BB/2021

IN THE MATTER OF:

Shilpi Vatsa ... Petitioner
Vs.
M/s. Springpeople Software Pvt. Ltd. ... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Ritu Goyal with Shri Nitin Goyal, Ms. Ajita
Shilpa and Shri C.S Vivek Mishra
For the Respondent No.2 : Ms. Mathuvanthy with Ms. Sukanya M

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Petitioner stated that in para no.2 of the order dated 30.04.2024, it is wrongly recorded as 'Ld. Counsel for the Petitioner there is no requirement to file convenience compilation' instead of that Ld. Counsel for the Petitioner requires to file convenience compilation in the matter. Accordingly, Para 2 of the Order dated 30.04.2024 stands modified to the above extent. Rest of the order remains unaltered.
3. List the case along C.P. on **05.09.2024** High on Board.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)